

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 1402
ANSWERED ON 19.12.2022

ROYALTY ON SAND

1402# SHRI AJAY PRATAP SINGH:

Will the Minister of MINES be pleased to state:

- (a) the policy formulated by the Government of Madhya Pradesh with regard to standard-wise mineral sand being awarded to central projects;
- (b) the quantum and rate of royalty being charged, in this regard;
- (c) the details of the sand royalty having been charged on account of central projects underway in Madhya Pradesh, district-wise; and
- (d) the number of contractors wherefrom the sand royalty has been recovered or fine has been imposed, including the quantity of sand involved therein, pertaining to Rewa- Sidhi- Singrauli rail project in Sidhi district of Madhya Pradesh?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) to (d): Sand is a minor mineral under Section 3(e) of the Mines and Minerals (Development & Regulation) Act, 1957 (MMDR Act). Section 15 of the MMDR Act empowers the State Governments for making rules for regulating the grant of quarry leases, mining leases or other mineral concessions in respect of minor minerals and for purposes connected therewith. Hence, the regulation of minor minerals comes under the legislative and administrative domain of the State Governments.

However, as per information provided by Government of Madhya Pradesh, no such policy with regard to standard-wise mineral sand being awarded to central projects has been formulated by the State Government. The rate of royalty of sand notified by the State Government is 125 Rupees per cubic meter, which is applicable uniformly in the entire State of Madhya Pradesh.
